

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-2026(ND)/2019

IN THE MATTER OF:
Mr. Rajan Arora & Ors.

...PETITIONER

Vs.

M/s. MMR Saha Infrastructure Pvt. Lt

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 19.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

None appeared on behalf of the Petitioner at the time of hearing of the matter. Ld. counsel for the Corporate Debtor is present. Ld. counsel for Corporate Debtor submitted that further proceeding in the matter has been stayed by the order of Hon'ble Supreme Court order dated 19.09.2022 passed in Civil Appeal Diary No. 27802/2022. Despite, our order dated 10.05.2024 no one has appeared on behalf of the Financial Creditor, since the matter is pending before the Hon'ble Supreme Court. List the matter on **27.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)